

Increase in prices of petroleum products

†1395. SHRI RAM JETHMALANI:

SHRI RAJIV RANJAN SINGH 'LALAN':

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that increase in the prices of petrol, diesel and other petroleum products time and again in the country will rrlake impact on the economy of the country;

(b) if so, what's Government reaction in this regard; and

(c) what action Government will take to save the country from its adverse effect?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) Witrtj the dismantling of the Administered Price Mechanism (APM) for petroleum products from April 1, 2002, international price movements of orude oil would have a bearing *on* the domestic prices of petroleum products. However, volatility in this group would manifest itself only if there is a sharp and sudden increase in international prices of crude oil even after the dismantling of the APM, the Wholesale Price Index for fuel products has increased by only 1.6% since March end 2002.

(b) and (c) Government is closely monitoring the movement in the international oil prices, particularly their volatility and its likely impact on the domestic market. Appropriate measures would be taken as and when Government intervention is considered necessary. With a view to containing the impact of the increase in international oil prices on the consumer prices of petrol and diesel, Government reduced the excise duty on these items by 2% from the midnight of June 3/4,2002.

Downgrading of India by Merrill Lynch

* 1396. SHRI K.B. KRISHNA MURTHY: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Global Fund Manager Merrill Lynch'have recently

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downgraded India in preference to China and South Korea as most favoured investment destination;

(b) whether according to the Report, global investors perceive India as consistently non-performing;

(c) whether India's share constitutes only a meagre five per cent of the global emerging market capitalisation funds; and

(d) if so, the steps being taken to make India more investor friendly in the wake of FII's pulling out almost \$75 million from Indian markets?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) to (d) The information is being collected and will be laid on the Table of the House.

NPA of UTI

1397. SHRI K. RAMA MOHANA RAO: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the UTI's NPAs are more than Rs. 5,100 crores as on 31st March, 2002;

(b) if so, the details thereof; and

(c) the details of major companies which have failed or are defaulting to pay back to UTI the capital invested or interest component over the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) to (c) According to UTI, as on 31 st March, 2002, its gross and net after making provision for Non Performing Assets (NPAs) of UTI were Rs. 6624.37 crore and Rs. 712.56 crore respectively. The details of companies, as intimated by UTI, in which gross NPAs exceeded Rs. 25 crore during last three years, are given in the Statement I to HI respectively.